

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA. No. 21 of 2014

25.06.2014

Heard Mr. M.A. Islam, learned counsel assisted by Mr. S.D. Upadhaya, learned counsel for the petitioner.

Also heard Mr. H. Kharmih, learned State counsel.

C.D is produced.

On perusal of the C.D, some confusion arises about the date of arrest and the learned counsel for the State, Mr. H. Kharmih also could not clarify. Therefore, the I/O of Jowai P.S, Jaintia Hills District is directed to be present tomorrow and to explain the matter. Thereafter, the matter may be disposed of.

Registry is directed to send a copy of this order to the I/O concerned through the learned State counsel, Mr. H. Kharmih.

List this matter tomorrow i.e. **26.06.2014**.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 5 of 2014

25.06.2014

None has appeared for the parties.
List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. NO. 9 of 2014

25.06.2014

Heard Mr. A.S. Siddiqui, learned counsel appearing for and on behalf of the petitioner.

Issue notice to show cause as why this instant petition should not be allowed as prayed for. Notice is made returnable within 2(two) weeks.

Petitioners' counsel to take necessary steps to issue notice upon the respondent within 2(two) weeks.

Registry is directed to call for the Lower Court case record of C.R Case No. 527 (s) of 2008 from the court of the learned Judicial Magistrate First Class, Shillong.

List this matter after 2(two) weeks' for further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 10 of 2014

25.06.2014

Heard Mr. P.K. Borah, learned counsel appearing for and on behalf of the petitioner.

Issue notice to show cause as why this instant petition should not be allowed as prayed for. Notice is made returnable within 2(two) weeks.

Petitioners' counsel to take necessary steps to issue notice upon the respondent within 2(two) weeks.

Registry is directed to call for the Lower Court case record of Crl.Rev. No. 1 (H) of 2014 as well as Crl.Rev. No. 2 (H) 2013 pending before the court of the learned Sessions Judge, Shillong.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(REVIEW)PET. No. 2 of 2014

25.06.2014

Heard Mr. R. Sahu, learned counsel appearing for and on behalf of the petitioner.

None has appeared for the respondent

AD card not yet received.

List this matter along with **REVIEW.PET. No. 7 of 2014** after 2(two) weeks.

JUDGE

D. Nary